

243 *Motion Re: Report of Select Committee on Constitution (Scheduled Tribes) Order (Amendment) Bill*

MAY 8, 1997

Re: Question of Privilege 244

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 1922/97]

- (4) A copy of the Railway Passengers (cancellation of tickets and refund of fares) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. (G.S.R. 201 (E) in Gazette of India dated the 9th April, 1997 under section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT 1923/97]

Notification under Central Excise and Salt Act, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): I beg to lay on the Table—

A copy of the Notification No. G.S.R. 240(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE (N.T.) dated the 1st March, 1994 so as to restrict the credit of input duties on specified price administered petroleum products to the extent of the amount of duty actually passed on to the buyers, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT 1924/97]

12.04 hrs.

[English]

MOTION RE: REPORT OF SELECT COMMITTEE ON CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL-EXTENSION OF TIME

SHRI AMAR ROY PRADHAN (COOCHBEHAR): I beg to move:

"That this House do extend further upto the last day of the last week of Monsoon Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi community in the list of Scheduled Tribes in relation to the State of Assam (excluding autonomous districts)."

MR. CHAIRMAN: The question is:

"That this House do extend further upto the last day of the last week of Monsoon Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi commu-

nity in the list of Scheduled Tribes in relation to the State of Assam, (excluding autonomous districts)."

The motion was adopted.

—————
(Interruptions)

MR. CHAIRMAN: Shri Sontosh Mohan Dev.

(Interruptions)

[Translation]

SHRI NAWAL KISHORE RAI (SITAMARHI): Mr. Chairman, Sir, one of our colleagues Smt. Bhagvati Devi is sitting outside on *Dhama* ... (Interruptions)

MR. CHAIRMAN: Everybody will get chance one by one. If all of you Stand simultaneously, nobody will get the chance.

(Interruptions)

[English]

MR. CHAIRMAN: Everybody will get a chance, if you speak one by one. I have called Shri Sontosh Mohan Dev to speak.

(Interruptions)

[Translation]

SHRI VIRENDRA KUMAR SINGH (AURANGABAD): Mr. Chairman, Sir, one of our colleagues is sitting outside on *Dhama*. She should be heard atleast.....

MR. CHAIRMAN: If you sit down, you will get chance.

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Chairman, Sir, I have given a notice of privilege. Hon'ble Speaker has given time for today.

MR. CHAIRMAN: Please tell what is this notice about.

SHRI PRABHU DAYAL KATHERIA: Mr. Chairman, Sir.

[English]

AN HON. MEMBER: Sir you have called Shri Sontosh Mohan Dev to speak.

MR. CHAIRMAN: This is regarding privilege motion on which the hon. Member has given notice for and the notice of privilege takes precedent over other things. Therefore, I am giving him a chance to speak.

(Interruptions)

RE: QUESTION OF PRIVILEGE

[Translation]

SHRI PRABHU DAYAL KATHERIA: Mr. Chairman, Sir, this house is custodian of our rights and for that purpose